



2026:AHC:22296-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 29243 of 2025

Rahul Kumar Arya

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jitendra Singh
Counsel for Respondent(s)	:	G.A., Mukesh Joshi

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. Learned counsel for the petitioner has made a statement at the Bar that by lapse of time, the instant writ petition has been rendered infructuous, as such, he does not intend to further press this petition and seeks to withdraw it.
3. Learned AGA for the State could not dispute the aforesaid facts.
4. In view of the above, the instant writ petition is dismissed as having been rendered infructuous.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 2, 2026

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